

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

NOTIFICATION
(ORDER BY THE GOVERNOR)

Dated Shillong the 25th September, 2025

No.LJ(A)43/2018/74 – The Government of Meghalaya is pleased to appoint Shri. Mukul Rohatgi, Sr. Advocate to appear on behalf of the State of Meghalaya before Hon'ble Supreme Court in connection with the matter of WP (C) No. 202/195 titled T.N Godavarman, with immediate effect and until further orders.

Sd/-
(C.V.D. Diengdoh)
Commissioner & Secretary to the Govt. of Meghalaya
Law Department.

Memo No.LJ(A) 43/2018/74 -A

Dated Shillong, the 25th September, 2025

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, High Court of Meghalaya, Shillong.
3. The Additional Advocate General, High Court of Meghalaya, Shillong.
4. The Accountant General, Meghalaya, Shillong.
5. Principal Secretary, Forest & Environment Department, Meghalaya.
6. The Treasury Officer, Shillong South Treasury, Shillong.
7. The Secretary, High Court Bar Association, Shillong.
8. Shri. Mukul Rohatgi, Sr. Advocate.
9. Law (B) Department, Shillong.
- ✓ 10. DEO, Law Department.
11. Guard file.

By orders, etc..

Deputy Secretary to the Govt. of Meghalaya
Law (A) Department